सर, आपने यह कहा कि इस हाउस में हमको रूल्स के तहत चलना है और रूल्स छोड़ कर कोई भी कितना बड़ा नेता हो, उसको उससे हट कर बात करना ठीक नहीं है। आपने हमको बार-बार यह भी याद दिलाया कि सदन में जो लीडर ऑफ द हाउस हैं, उनकी जितनी मर्यादा होती है, उतनी ही मर्यादा लीडर ऑफ दि अपोज़िशन की होती है। यह आपने बार-बार कहा। हमने भी उसको यही समझा कि लीडर ऑफ द हाउस को जो मौका मिलता है, वे हाथ उठाते हैं, तो आप सबको बिठा कर उनकी बात सुनवाते हैं, लेकिन जब हम उठते हैं, तो कभी-कभी बहुत कोशिश करनी पड़ती है। आज तो हमें चांस मिला, लेकिन बाकी वक्त बहुत कोशिश, जद्दोजहद, लड़ना और इतना होता है कि रूल्स छोड़ कर मेरा आकर आपसे पूछना, मुझे भी शर्म आती है। लेकिन जो इस हाउस में गलत बात कहते हैं, अगर उसको retort करना है, जब मैं उठता हूँ, तो मुझे भी वही हक होना चाहिए।*

MR. CHAIRMAN: No, Sir, you are digressing now. ...(Interruptions)... Nothing will go on record now. ...(Interruptions)... I am sorry, nothing will go on record. ...(Interruptions)...

श्री मल्लिकार्जुन खरगे : *

MR. CHAIRMAN: It will not go on record. ...(Interruptions)... Sir, I expect you...(Interruptions)... Please bear with me. Nothing will go on record now. ...(Interruptions)... Nothing is going on record. ...(Interruptions)...

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Hon. Members, I have received five notices under Rule 267. And, imagine the Agenda we have for the day, and we want to have that Agenda suspended! Notice from Shri Jawhar Sircar, Member seeking discussion over sudden spike in terrorist activities in Jammu and Kashmir, while Shrimati Sagarika Ghose, Shri Saket Gokhale, Shri Mohammed Nadimul Haque, Members have sought discussion over fake certificates being used for appointment through UPSC; Shrimati Sushmita Dev has demanded to abolish the National Testing Agency and decentralize the examination process.

Hon. Members, the only listed Business for today is laying of Union Budget 2024-25; Fiscal Policy Statements, 2024-25 and the Budget of Union Territory of

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^{*} Not recorded.

Jammu and Kashmir, 2024-25, which is a constitutional requirement in terms of Article 112 of the Constitution of India. I fail to comprehend what these Members want to dispense. Do they not want these Papers to be laid on the Table of Rajya Sabha? Such a liberal use of Rule 267 is not doing any good to us. Hon. Members may also recall that Rule 267 has been rarely resorted to in the past. Last time, it was accepted in 2016. Keeping in view the fact... ... (Interruptions)... One minute, take your seat. Keeping in view the fact that in the past 36 years, this provision has been allowed only on about six occasions, -- and I get a number of these on every sitting of the Session -- I urge the Members and the floor leaders to seriously reflect and introspect this indiscriminate resort to the provisions of Rule 267 on a daily basis, virtually without exception, when the House is in Session. These notices do not conform to the directives imparted by the Chair in this behalf, the same I cannot persuade myself to accept.

DR. JOHN BRITTAS (Kerala): Sir,...(Interruptions)..

THE UNION BUDGET, 2024-25

MR. CHAIRMAN: Hon. Members, the Finance Minister, Shrimati Nirmala Sitharaman deserves congratulations and accolades for the milestones she has to her credit while presenting the Budget before Parliament. The Budget is Shrimati Sitharaman's seventh consecutive Union Budget since 2019, including an interim one in February this year. The only Finance Minister to have done so, she surpasses the record of Shri Morarji Desai, who had presented six consecutive Budgets from 1959 to 1964 including an Interim Budget. The Finance Minister, Shrimati Nirmala Sitharaman, happens to be Bharat's first full-time woman Finance Minister appointed in 2019. She happens to be the first Finance Minister to present Budget of the most populous nation...(Interruptions)... first woman Finance Minister to present Budget for a Government that is continually in its third term. ...(Interruptions)... Hon. Members, these accolades, in a sense, also exemplify Bharat's emerging empowerment of women and women-led empowerment. Now, the Union Budget 2024-25, Shrimati Nirmala Sitharaman.(Interruptions)...

(At this stage, some hon. Members left the Chamber.)